

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'SMC-2' NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.4229/Del/2019
Assessment Year: 2015-16

Ms. Priya Goyal, D-37, 2 nd Floor, Phase-1, Ashok Vihar, New Delhi	Vs.	ITO, Ward-34(3), New Delhi
PAN :AHQPG5549M		
(Appellant)		(Respondent)

Appellant by	Ms. Akansha Dawar, CA
Respondent by	Sh. R.K. Gupta, Sr.DR

Date of hearing	28.06.2021
Date of pronouncement	28.06.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-12, New Delhi, dated 06.12.2018 passed for assessment year 2015-16.

2. We have heard Representatives of both the parties through Video Conferencing.

3. The learned counsel for the assessee, vide letter dated 24th June, 2021, has requested for withdrawal of the appeal as the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. Form No. 3 has been issued in favour of the assessee, which is placed on record. The learned counsel, therefore, seeks permission to withdraw the appeal.

2. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court.

**Sd/-
(KUL BHARAT)
JUDICIAL MEMBER**

**Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER**

Dated: 28th June, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi